

S.No.2

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-07-2024 AT 10:30 AM**

**CP(IB) No.493/9/HDB/2018**

**AND**

**IA (IBC) No: 1472/2024 in CP(IB) No.493/9/HDB/2018**

u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

Ardee Hitech Pvt Ltd

**...Operational Creditor**

**AND**

Bevcon Wayors Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) No: 1472/2024**

Learned Counsel Mr Kashyap, for EPFO present through Video Conference. Before we could order notice to the respondent learned proxy counsel Mr Kedarnath present from the office of learned counsel Mr Raja Shekar Rao Salavaji and has been instructed to appear on behalf of respondent no.2/liquidator to take notice in this application and hence he prays time for filing Vakalat. Let vakalat be filed within two days and counter if any within two weeks. Call on 12.08.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**